

**Fee structure and address for demand draft or pay order**

- 1. Rs. 10.00 per application and Rs.50 per appeal.**
- 2. For other priced publication Rs.5 per page and Rs.10 per page if urgent.**
- 3. The fee so charged shall be payable by cash / demand draft / pay order and received by the authorized person.**
- 4. The demand draft or pay order shall be in favour of Registrar General, Gauhati High Court payable at Guwahati.**

FORM 'A'  
Form of application for seeking information  
(See Rule 3 )

To

The authorized person

I. D. No. ....

.....

(for official use)

.....

- 
1. Name of the Applicant: -
  2. Address: -
  3. Particulars of information –
    - (a) Name of the concerned department: -
    - (b) Details of information required: -
  
    - (c) Period for which information asked for: -
    - (d) Other details: -
  4. I state that the information sought does not fall within the restrictions contained in Section 8 of the Act and to the best of my knowledge it pertains to your office.
  5. A fee of Rs..... has been deposited in the office of the authorized person through cash/demand draft/pay order vide No.....dated.....

Place :

Signature of applicant with Date :

E-mail add-

Tel. No. (Office)

(Residence)

Note :- (1) Reasonable assistance can be provided by authorized person in filling up of Form A

(2) Please ensure that the FORM A is complete in all respect and there is no ambiguity in providing the details of information required.

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Acknowledgement

I.D. No.

Date

Received an application from Shri/Ms .....  
Resident of .....under section 19 of the  
Right to Information Act, 2005.

Signature of the Receipt Clerk,

FORM 'F'  
Appeal under section 19 of the Right to Information Act, 2005  
[Rule 7]

I.D. No.....

Dated.....

(For official use)

To

The Appellate authority

Address

1. Name of the Applicant:
2. Address:
3. Particulars of the Authorized person –
  - (b) Name:
  - (c) Address:
4. Date of submission of application in Form 'A':
5. Date on which 30 days from submission of Form A is over:
6. Reasons for Appeal:
  - (a) No response received in Form B or C within thirty days of submission of Form A
  - (b) Aggrieved by the response received within prescribed period (copy of the reply receipt be attached)
  - (c) Grounds for appeal
7. Last date for filing the appeal [See Rule 8]
8. Particulars of information -
  - (i) Information requested
  - (ii) Subject
  - (iii) Period

9 A fee of rs. 50.00 for appeal has been deposited with the authority  
vide Receipt No..... dated .....

Place :

Signature of Appellant

Date:

E mail Add. if any.

Telephone No.

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